

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.140 of 2009 &  
IA No. 254 of 2009**

**Dated: 25<sup>th</sup> September, 2009**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. H.L. Bajaj, Technical Member**

Maharashtra State Electricity Dist. Co. Ltd. ... Appellant (s)

Versus

Mula Parvara Electric Co-op. Society Ltd & Ors. ... Respondent (s)

Counsel for the Appellant/ (s) : Ms. Deepa Chawan,  
Mr. Kiran Gandhi &  
Ms. Amita Rajora

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

**ORDER**

We are not inclined to entertain this Application to condone the delay as well as the Appeal against the impugned order which shows that the matter is merely adjourned without going into the merits of the matter.

It is now brought to the notice that the Stay Application has now been dismissed by the Hon'ble Supreme Court in the main Appeal. Therefore, this Application for condonation of delay as well as Appeal is dismissed. It is open to the Appellant/Petitioner to approach the Commission to seek appropriate relief, if so advised.

**(H.L. Bajaj)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**